## RAJYA SABHA

Wednesday, the 2nd August, 1972/the Uth Sravana, 1894 (Saka)

The House met at eleven of the clock. MR, CHAIRMAN in the Chair.

## ORAL ANSWERS TO QUESTIONS CEILING ON URBAN PROPERTY

\*61. SHRI SYED AHMED:

SHRIMATI PRATIBHA SINGH:

SHRI K. CHANDRASE-KHARAN:

SHRI KALI MUKHERJEE:

SHRI KOTA PUNNAIAH:\*

SHRI CHANDRA SHEKHAR:

SHRI KRISHAN KANT:

SHRI YOGENDRA SHARMA:

SHRI BHOLA PRASAD:

SHRI SHYAMLAL GUPTA:

DR. K. MATHEW KURIAN:

DR. Z. A. AHMED:

SHRI D. L. SEN GUPTA:

SHRI SUHRID MULLICK

CHOUDHURY:

SHRI D. P. SINGH:

SHRI SANATKUMAR RAHA:

SHRIMATI SITADEVI:

Will the Minister of WORKS AND HOUSING be pleased to refer to the reply to Starred Question No. 273 given in the Rajya Sabha on 29th March, 1972 and state:

- (a) whether Government have since arrived at a final decision about the imposition of ceiling on urban property; and
  - (b) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING (SHRI UMA SHANKAR DIKSH1T): (a) and (b) No, Sir.

The Report of the Study Group on ceiling on urban property was submitted to Government in April 1972. The Report has been remitted by Government to a group of Ministers for detailed consideration. After Government take decisions on the various recommendations of the group, action will be taken for enacting appropriate legislation.

SHRI KOTA PUNNAIAH: Sir, may I know from the hon. Minister how long it will take for the Ministry to come to a final conclusion to introduce the Bill? May I also know from the hon. Minister whether cinema theatres and hotels are included in the urban ceiling Bill or not?

SHRI UMASHANKAR DIKSHIT: It is not possible to say anything about the recommendations relating to cinema theatres or other properties. The very important question to be remembered is that it has to be very carefully decided as to which properties have to be given exemption. In any case, after the Group has finally considered and submitted its own recommendations on the Report of the Study Group, then they will go to the cabinet and then to the Law Ministry and possibly we may be ready by the end of this Session. In any case, it should be possible to bring forward legislation by the next Session of Parliament.

MR. CHAIRMAN: Yes, Mr. Chandra Shekhar. Not here. Yes. Mr. Krishan Kant.

SHRI KRISHAN KANT: Sir, may I know from the honourable Minister the number of Wealth Tax assessees having wealth a<sup>k</sup>out Rs. 5 lakhs, above Rs. 2\ lakhs and above Rs. 1 lakh? I want to know what percentage of property subject to wealth Tax will be urban property? How many people do you tax?

Is it a fact that only 6,000 people we there

SHRI UMASHANKAR DIKSHIT: The Wealth Tax assessees with Rs. 5 lakhs and above come to about 6,400.

<sup>\*</sup> The question was actually asked on the flood of the House by Shri Kota Pun-na iah.

3

SaRI KRISHAN KANT: With Rs. 2-1/2 lakhs and above?

SHRI UMASHANKAR DIKSHIT: For that I will give the saparate figures:

Number of assessees having a not wealth above lakbs :--

> 5,210 Individuals:

> Hindu Undivided Familes: 1,192

Number of assessees having wealth from Rs. I lakhs to Re. 2 lakhs:--

> Individuals: 696

> Hindu Undivided Families: 167

From Rs. 2 lakhs to 3 lakhs :---

Individuals: 455 Hindu Undivided Families: 122

From Rs. 3 lakhs to Rs. 4 lakhs :---

> Individuals: 31

Hindu Undivided Families: 114

From Rs. 4 lakhs to Rs. 5 lakhs ;—

> Individuals: 257

> Hindu Undivided Families: 105

Above Rs. 5 lakhs: ---

Individuals: 643

Hindu Undivided Families: 226

The total, as I have already stated, is 6,400. But the number likely to be affected by a ceiling of about five lakhs would be 10,000.

MR. CHAIRMAN; Yes, Mr. Yogendra Sharma.

श्री योगेन्द्र शर्मा : श्रीमन क्या मंत्री महो-दय को यह मालूम है कि बहुत से राज्यों की विधान सभाशों ने - कम से कम दो राज्यों के बारे में हम जानते हैं-शहरी सम्पत्ति की हद-यन्दी का विधेयक पारित किया है ? मैं जानता हं बिहार के बारे में, मैं जानता हूं मध्यप्रदेश के बारे में, इन दोनों विधान मंडलों में शहरी संपत्ति की हदबन्दी का विधेयक पारित किया है। तो क्या यहां की प्रतीक्षा में ये पारित विधेयक कोल्ड स्टोरेज में रहेंगे या उनकी कन्सेन्ट मिलेगी या क्या स्थिति होगी ? जब से यह बात चली है तब से शहरी सम्पत्ति के मालिक हदबन्दी से बचने के लिए तरह तरह की तिकडम कर रहे हैं ग्रीर ज्यों ज्यों उनको समय मिलेगा और भी तिकड़म करेंगे। नतीजा यह होगा कि हमको हदबन्दी में भी नहीं मिलेगा ग्रीर उसके तमाम उद्देश्य फेल हो जायेंगे। तो इसके बारे में मंत्री महोदय क्या करना चाहते

श्री उमाशंकर दीक्षित: जो स्टेट गवर्न-मेंट्स ने कानून पास किए हैं वे जिस सामान्य रीति से राष्ट्रपति के पास जाते हैं उसी हिसाब से जायेंगे। उसमें हमारी तरफ से कोई रुकावट की कोशिश नहीं होगी। जहां तक सीमाओं का प्रश्न है वह तो उन्होंने अपने हिसाब से निश्चित कर लिया है ग्रीर सीमा का कानून अमल में श्रायेगा । उसके श्रमल में न श्राने का प्रश्न नहीं उठता। जब केन्द्र का कोई कानून पास हो जायगा तो वह जहां तक प्रभावित करेगा प्रादे-शिक कानुनों को उतना वे जरूर संशोधित माने जायेंगे। अभी जो तिकडम आदि की बात बताई माननीय सदस्य ने, इस संबंध में आपको सूचना होगी कि कई जगहों पर रुकावट कर दी गई है, सेल्स को फीज कर दिया गया है। लेकिन एक बात स्मरणीय यह है कि रूरल सीलिंग की तरह इसमें प्रापर्टी ले कर दूसरे को देने का प्रश्न नहीं है। यहां पर प्रश्न यह है कि जहां पर केन्द्रीयकरण है अधिक संपत्ति का, वह केन्द्रीयकरण हटाना है और लैंड के बारे में

सोशलाइजंशन आफ लैंड का जो विचार है उसकी स्थापना करनी हैं। अभी यह चल रहा है कि बड़े बड़े शहरों में जो जमीन रहती है उसका मूल्य विकास की वजह से बहुत अधिक बढ़ता जा रहा है और कुछ बीच वाले लोग उसका अनुचित लाभ उठाया करते हैं। उसका लाभ समाज को मिले सरकार के द्वारा, यह प्रदन इसमें है और जिन दूसरे विकल्पों की कल्पना माननीय सदस्य करते हैं मेरे विचार से उनका प्रभाव पड़ने वाला नहीं है।

श्री भोला प्रसाद: श्रीमन्, क्या मंत्री महो-दय बतायेंगे कि शहरों में श्रीर खास तौर से बड़े बड़े शहरों में पिछले वर्षों में जो बड़े बड़े मकानात बने हैं वे ज्यादातर ब्लैंक मनी के पैसे से बने हैं और जो बड़े बड़े पूंजीपति, ब्लैंकमार्केटियमं या गांवों में बड़े बड़े जमीदार लोग हैं उन लोगों ने उन मकानों को बनाये हैं। तो क्या सरकार की यह पालिसी है कि वह इन मकानों को लें कर शहरों में जो गरीब बिना घर वाले हैं उनको बसने के लिए देगी।

श्री उमाशंकर दीक्षित : इस प्रश्न पर सभी विचार हुया ही नहीं हैं। सभी यह प्रश्न स्टडी सुप की सिफारिशों तक पहुंचा है।

DR. Z. A. AHMAD: Sir the whole thing is in the making. Therefore, very concrete questions cannot be asked. But one thing 1 want to be assured of, or at least the House would like to be assured of, in this respect, is: Is the Government thinking of taking such steps as would stop surreptitious or fictitious partitioning or sale of land? Is the Government thinking of taking at a quick pace the urban land which can be used for building purposes in future? I am definitely asking this question because in the case of rural ceilings it has happened that two years ago we announced the whole thing but did not take adequate steps, with the result that most of the people, from whom surplus land could be acquirrd, have either partitioned or transferred their land. I am afraid a similar thing will happen if the hon. Minister does not direct the State Governments to take adequate steps in this

respect. Are you contemplating taking such steps and giving suggestions to the State Government?

SHRI UMASHANKAR DIKSHIT: The hon. Member has put his finger on the right point when he said that the Government of India should direct the State Governments. It is not a matter where the State Governments can be directed. It is a State subject and under article 252 of the Constitution, unless at least two State Assemblies pass a Resolution authorising the Central Government, the legislation cannot be undertaken. There also it will apply only to those States as well as other States which may subsequently adopt that Resolution. Those States that do not adopt it will not come under the direction or authority of the Central Government. Now, about 12 States have done that and we expect more States will come into line but in the meantime several States like Andhra Pradesh and others have issued o;ders freez -ing transfers. The Delhi Administration, for instance, has also issued a similar order. Therefore, so far as we are concerned, we cannot issue this order or that order. Of course, any questions of common interest can be subjects of consultation.

DR. Z. A. AHMAD: My point is this: Technically it may not be in a position to direct but, after all, it is a democratic Government but obviously you can find ways and means of making those Governments take steps. Political directions can be given.

SHRI BHUPESH GUPTA: I was a little amused at the answer.

MR. CHAIRMAN : You can remain amused.

SHRI BHUPESH GUPTA : Can't they give this direction ?

MR. CHAIRMAN: Please sit down.

(Interruptions)

SHRI BHUPESH GUPTA : Oh, yes, everybody knows . . .

SHRI UMASHANKAR DIKSHIT: No, Sir. My friend is not correctly informed.

श्री गनेशी लाल चौघरी: मेरा प्वाइन्ट आफ आर्डर है। क्या आपने भूपेश गप्त जी की बुलाया था जो वह बोल रहे हैं ? श्रीमन, यह राज्य सभा है। यह किसी आदमी की मोनो-पोली नहीं है कि जो जब चाहे खड़ा होकर बोल दे और उसके कारण ग्राप इस साइड को देखें ही नहीं।

MR. CHAIRMAN: Point of order does not arise. I stopped him.

श्री जगदम्बी प्रसाद यादव: आप रोक भी रहे हैं तब भी मंत्री महोदय उनकी वात का जवाब दिये जा रहे हैं।

श्री एस. डी. मिश्र : यह कम्युनिस्ट पार्टी का कांग्रेस से प्रेमालाप है।

MR. CHAIRMAN: I stopped him.

SHRI DWIJENDRALAL SEN GUPTA: May I know how the Government proposes to dispose of that portion of the urban property which will exceed the ceiling? Will they confiscate that or will they pay compensation for that ? For example, a joint family has an urban property of Rs. 6 lakhs and there are five members. Now what will be the position with regard to the Rs. 1 lakh worth of property that may remain excess? Will that be sold to the person who is already in occupation or will it be confiscated? Is the individual the basis or the family the basis?

SHRI UMASHANKAR DIKSHIT: It is not possible for me nor appropriate nor proper that I should anticipate the final decisions of the Government. So far as land ceiling is concerned, I have already said that as unanimous decision was taken and a Resolution was passed by the Housing Ministers of the States that so far as unoccupied land is concerned, the general approach is towards socialisation of ihat land in the public interest.

SHRI DWIJENDRALAL SEN GUPTA: With compensation without or compensation 7

SHRI D. P. SINGH: An impression is there in the rural areas that land legislations are being passed at a quicker pace there. Would the hon. Minister assure that extra care will be taken to expedite this legislation in regard to urban property?

SHRI UMASHANKAR DIKSHIT: Yes, Sir, Every effort is being ir.ade to expedite consultation and final decision on the matter so that a Bill is brought before Parliament quickly.

SHRI SANAT RUMAR RAHA: I want to know whether the Government is aware that some portion of the Report of the Study Team has already been published in some papers and whether the Government wants that some public opinion should be solicited through the medium of press, symposium and such other things for having the considered opinion of the public to come to a final dicision regarding this urban ceiling.

SHRI UMASHANKAR DIKSHIT: Sir. when the Government of India have come to some concrete definite conclusions then they will come to Parliament and the general public also will know about it but to give uncertain vague indications of what might or might not happen will not be in public interest. In any case the issues are clear and newspapers and other socially advanced institutions have expressed their opinion already.

श्रीमती सीतावेबी: क्या माननीय मिनिस्टर साहब यह बतायेंगे - उन्होंने कहा है कि इसकी रिपोर्ट ग्रभी 1973 ई॰ तक आयेगी, तो मैं यह जानना चाहती हुं कि क्या अर्बन और रूरल का एकदम ही फैसला होगा या गवनंपेंट लैंड सीलिंग का फैसला कर देगी। क्या लैंड सीलिंग का फैसला पहले करने पर यह नहीं होगा कि धर्वन ग्रौर रूरल में हार्ट-वर्निंग हो **ग्र**ौर उससे सारी ग्रव्यवस्था फैल जाय । तो मैं यह जानना चाहती हूं कि क्या ग्रर्वन ग्रौर रूरल के लिए गवर्नमेंट पालियामेंट में एकदम ही बिल लायेगी या इनका अलग ग्रलग फैसला होगा।

श्री उमाशंकर दीक्षित: श्रीमन, बहन को यह मालम होना चाहिए और मेरा ख्याल है कि मालम होगा कि जो एग्रीकल्चरल लैंड है उसके बारे में तो सीलिंग स्टेंट गवर्नमेंट्स ही कर रही है, उनके बारे में कोई प्रव नहीं है कि केन्द्रीय सरकार कोई बिल या विघेयक लाने वाली है, यह तो सिर्फ अर्वन प्रापटीं, शहरी संपत्ति, के बारे में यहां प्रश्न है और उसके बारे में हमने कहा है कि जितनी जल्दी हो सकेगा करेंगे और इतना कोई अंतर नहीं होने वाला है कि जिसमें कोई भ्रान्ति हो। यदि बहुन ग्रौर हमारे दूसरे यहां के माननीय सदस्य कोशिश करेंगे तो इस तरह की कोई भ्रान्ति पैदा होने के कारण है नहीं। केन्द्रीय सरकार इसमें जल्दी से निश्चय करने का प्रयत्न कर रही है।

SHRIMATI SITA DEVI: One question more, Sir.

MR. CHAIRMAN: No; only one is allowed.

SHRIMATI DEVI: SITA only Mr. Bhupesh Gupta entitled? देखिये, भूपेश गुष्ताजी एकदम खड़े हो जाते हैं भीर आप उनको जवाब भी देते हैं। यह मेरा प्रश्न है :

श्री सभापति: वह खड़े हो जाते हैं ग्रीर फौरन बैठाये जाते हैं।

SHRI A. P. JAIN: This question of urban ceiling has been before the Government for some time and I am confining myself only to their thinking and not what the States are doing. Now every ceiling has some relation which it is to be applied. It is a political question to decide which will be the property to which ceiling is applied Now, has the Government given any thought as to the property, even preliminary thought? Subject to what the Committee may consider in detail has the Government given even a a property; namely, does it include movable property, does it include mortgages, does it include commercial property, does it include

cinema houses, does it include house property? What is their basic thinking about it so that at least the Committee may be in a position to say something definite?

SHRI UMASHANKAR D1KSHIT: The Study Group has made an important recommendation which defines urban property for the purpose of the proposed legislation as land and building in a municipal area that is area covered by municipalities, town area, corporation etc. of not less than 10.000 population within an area of 8 kilometers. So it covers land and building property and would be confined to urban areas with population of 10,000 and above within 8 kilometers area Exemptions and the like are importent questions and they are precisely the matters on which careful consideration has to be given.

श्री राम सहाय : नया में मंत्री ,महोदय से यह जान सक्या कि मध्य प्रदेश से जो बिल श्रप्रैल में पास हम्रा था, जिसकी मसेन्ट प्रभी तक नहीं मिल सकी है, उसके कुछ कारण श्राप बता सकेंगे। साथ ही साथ, धानने फर्माया कि सेन्टर से जो ऐक्ट पास हो उसके मुताबिक स्टेट सरकारों को भी श्रपना अमेन्डमेंट करना होगा, तो क्या जिल इस प्रकार के रिजोल्युशन के कि दे ग्रापको ग्रधिकृत करें, आप इस प्रकार की कार्यवाही इस बारे में नहीं कर सकेंगे ?

थी उमाशंकर दीक्षित : जी नहीं।

श्री सीताराम केसरी : सभापति जी, मंत्री महोदय ने उत्तर के दिमियान यह कहा कि ...

भी राम सहाय: श्रीमन, मेरे प्रश्नका जबाब नहीं ग्राया ।

श्री श्रीम मेहता: जवाब दे दिया है।

भी सीताराम केसरी: 5 लाख से ऊपर की ग्रामदनी वाले...(Interruptions)... हां, देल्थ दैक्स, 6,400 हैं। तो मैं जानना चाहंगा कि 6,400 में सिर्फ ब्लेकमार्केटियर ही हैं या भ्रष्ट आफिसर लोग भी हैं, बड़े बड़े वकील

11

भी हैं, बड़े बड़े डाक्टर भी हैं। मैं जानना चाहुंगा कि इस लिस्ट में उन लोगों के नाम भी सुचित हैं कि नहीं ?

श्री उमाशंकर दीक्षित : श्रीमन, इसका जवाब देना है ?

श्री सभापति : नहीं ।

श्री ओ३म प्रकाश त्यागी : सभापति, महो-द,य मैं मंत्री महोदय से जानना चाहता हं कि देहातों में भूमिहीनों को भूमि दिलाने की चेष्टा वहां लैंड सीलिंग करके हो रही है लेकिन जो मजदर फैक्टियों में कम करते हैं उन हे खातिर क्या ग्राप कोई ऐसी सीलिंग लाएं। कि वे फैंक्ट्रियों में काम करने वाले जो मजदूर हैं उनको भी शेयर होल्डर मानकर फैक्टियों का ग्रधिकरी स्वयं बनाया जाए?

श्री उमाशंकर दीक्षित: श्रीमन, ग्रबंन प्रापर्टी के सवाल से इसका कोई सम्बन्ध है नहीं।

SHRI A. K. A. ABDUL SAMAD: Sir, after receiving the report irom the Cabinet Sub-Committee and before introducing the Bill in this House, will the hon. Minister convene a conference of the leaders of all leaders of all parties to ascertain their views also so that a consensus can be evolved on this important question?

SHRI UMASHANKAR DIKSHIT: This is a wider question and I will convey this matter of asking for action. lam not able to say that straightway.

SHRI VEERENDRA PATIL: The question of imposing a ceiling on urban property is in the air for the last about two years. I think Government has given a long rope to those who possess urban property to dispose of their property. With my experience I can bring to the notice of the Government that till this day, every day, in thousand, transfers of properties are going on and before the Sub-Registrars' offices these property-owners are standing

in que to get their property registered in favour of somebody else. I am particular about one thing. That is, the princes, as all the Members are aware, are owing huge property, particularly some princes.

MR. CHAIRMAN: Kindly put your question. I want to give an opportunity to others also.

SHRI VEERENDRA PATIL: I am putting the question. Some princes have already approached the State Governments and the Government of India, and they are anxious to see that their property is disposed of in favour of Government and compensation is paid to them, and I am telling from my knowledge that the Governments are taking keen interest and they say that "we" are taking keen interest on humanitarian grounds. They want to acquire this property knowing full well that this property is going to be vested in Government when the ceiling on urban property is enforced. I want to know, because such a thing is going on and it is within the knowledge of everybody including the Government of India, whether the Government of India intends to issue any circular of instructions to the State Governments to freeze all the property, at least of the princes who own huge properties in the different States.

MR. CHAIRMAN: Now, your question has been very long.

SHRI UMASHANKAR DIKSHIT : To the best of my information no such property belong to any former prince has been purchased or taken over or any interest taken over by any State Government and, therefore, it is a suggestion which I repudiate. So far as instructions are concerned, the State Governments are responsible and they are taking I would like to every precaution about it. point out again, as I said earlier, if it is a benami or fraudulent transaction, then I have no boubt that the proposed legislation will take adequate care of it. If it is a genuine transfer and a reduction of concentration, I do any case, at this stage, so far as this matter is concerned, I have no other information.

13

SHRI HAMID ALI SCHAMNAD: Even though 'urban property' is a State subject, persons having urban property in different States will escape from the clutches of the ceiling if it is left to the States alone, because a person may have urban property in different States. To avoid this, will the Government of India bring forward a legislation in Parliament itself, so that a person is restricted from having a ceiling in many of the States?

SHRI UMASHANKAR DIKSHIT: Yes, Sir. I agree with the hon. Member's opinion.

श्री मान सिंह वर्मा : श्रीमन, माननीय मंत्री जी ने प्रारम्भ में यह कहा था कि इस कार्य के लिए अध्ययन मंडल गठित हो गया है ग्रीर उसके रिपोर्ट के पश्चात् ही कुछ कहा जा सकता है। जितने भी प्रश्न इस सम्बन्ध में किये गये. वे सब ग्रध्ययन मंडल पर ही केन्द्रित हो गये, तो क्या माननीय मंत्री जी कृपा करके यह बतलायेंगे कि इस अध्ययन मंडल में जिन व्यक्तियों को लिया गया है वे कौन-कौन हैं ? क्या वे शासकीय दल द्वारा ही नियम्ति किये गये हैं या जैसा आप स्वयं ही जानते हैं कि यह एक बड़ा जटिल ग्रौर विषम प्रदन है ग्रीर इस तरह की चीज को हल करने के लिए क्या यह उचित नहीं था कि इस ग्रध्ययन दल में हर प्रकार के विचार के लोगों को इकटठा करके स्विट ली जाती और वही ज्यादा ग्रच्छी होती ?

श्री उमाशंकर दीक्षित: जो स्टडी ग्रुप बनाया गया था, उमने ग्रपनी रिपोर्ट भी दे दी है। इसमें जितने भी सम्बन्धित मंत्रालय थे, उन सबके प्रतिनिधि थे। जैसे प्लानिग कमिशन, वित्त मंत्रालय, श्रावास मंत्रालय, स्वास्थ्य मंत्रालय ग्रीर कृषि मंत्रालय, इन सबके उत्तरदायी सचिव इसमें रखे गये थे ग्रीर उन्हीं की यह रिपोर्ट है, जो सामान्य हमारी नीति के ग्राधार पर उन्होंने बनाई है, क्योंकि हनारे कांग्रस पार्टी के मैनीफैस्टो के ग्राधार पर ही गवनंमेंट को सारा काम करना है ग्रीर इस विषय पर मैनीफैस्टो के ग्रन्दर बहत स्पष्ट इंगित किया गया है, इशारा किया हुआ है और इस सम्बन्ध में कोई दो राय नहीं बन सकती हैं। जब अंतिम विचार होगा तो राजनीतिक दृष्टि से और सार्वजनिक दृष्टि से तमाम मंत्री-गण विचार करेंगे।

श्री गनेक्की लाज चौधरी: श्रीमन्, श्राप ग्ररबन प्रापर्टी की सीलिंग करने जा रहे हैं और देहातों में काश्तकारों की जमीन की सीलिंग कर दी है, इस बारे में हमें खुशी है कि ग्राप उस जमीन को भूमिहीन हरिजनों को दे रहे हैं। अब आप जो ग्ररबन प्रापर्टी सीलिंग करने जा रहे हैं उसमें भी ग्राप मकानहीन हरिजनों को ग्ररबन प्रापर्टी बांटने के सम्बन्ध में प्राथमिकता देंगे ?

श्री उमाशंकर दीक्षित: श्रध्यक्ष महोदय,
यदि यह प्रापर्टी बांटी जायेगी तो उसमें हरिजन
श्रवश्य सम्मिलित होंगे। लेकिन जहां तक बांटने
वगैरह की नीति का सवाल है, यह भापको
मालूम ही होगा कि हरिजनों और गिरिजनों को
श्रव भी रिजर्वेशन देकर उन्हें विशेष प्राथमिकता दी जाती है और माननीय सदस्य को
इस बारे में कोई सदेह नहीं करना चाहिये।

MR. CHAIRMAN: Next question.

डा० भाई महाबीर: मैं प्रश्न नहीं पूछना चाहता, मैं आपसे केवल एक सविभागन करके स्पष्टीकरण लेना चाहता हूं। क्या किसी प्रश्न के उत्तर में मंत्री जो का कांग्रेस पार्टी के मैनी-फैस्टो का हवाला दंकर सदन को यह कहना कि उस मैनीफैस्टों के अनुसार हम चळ रहे हैं, यह उचित है क्योंकि एक बार यह प्रश्न उठा था ग्रीर ग्रापने रूलिंग दी थी... (Interrutions) धाप कहेंगे तो मैं बैठ जाऊंगा लेकिन ग्राप मानीय सहस्यों को शान्त रहने के लिए कहें।

श्री सभापति: डा॰ भाई मह।वीर, मैं आपका पोइन्ट समक्त गया हू। उन्होंने मैनी-फैस्टों का जिक किया। उसका जिक करना जरूरी हो सकता था सवाल का जवाब देने के लिए श्रीर जो मैंने उस दिन रूलिंग दी थी उस वक्स मैनीफैस्टों पढ़ा जा रहा था।

ढा॰ भाई महाबीर: उस समय मैनीफैस्टों का ऐक्सट्रेक्ट दिया गया था। श्रभी तो प्रश्न-कर्ता ने मैनीफैस्टो की बात नहीं कही। मंत्री जी ने कहा कि हम मैनीफैस्टो के श्रनुसार कार्य कर रहे हैं। क्या यह उत्तर के रूप में कहना उचित है?

कुछ माननीय सदस्य : उचित है।

श्रो सभापति : उचित है ।

डा॰ भाई महावीर : क्या ये सारे सुभापति हुँ ?

## DROUGHT AFFECTED AREAS IN THE COUNTRY

\*62. SHRI KRISHAN KANT :\*

SHRI SYED AHMAD:
SHRI BALACHANDRA
MENON:
SHRI S. G. SARDESAI:
DR. Z. A. AHMAD:
SHRI D. P. SINGH:
SHRI CHANDRA SHEKHAR:
SHRI M. K. MOHTA:
SHRI KOTA PLNNA1AH:

Will the Minister of AGRICULTURE be pleased to state :

- (a) the names of the areas in the country which have been affected by drought during this year; and the extent of loss of crop, other properties and people as a result thereof; and
- (b) the steps taken by Government to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE) : (a) This year reports of occurence of drought conditions in parts of Bihar, Gujarat, Kerala, Manipur, Orissa, Rajasthan, Tripura, Uttar Pradesh and West Bengal have been received. I may add here that Andhra Pradesh, Maharashtra and Mysore have been sending fortnightly reports. It is as yet too early to make any assessment of the loss to the crops. No State Government has reported the occurence of death due to starvation and where such allegations have been enquired into, it has been found that the deaths had occured for other reasons and not due to starvation.

(b) The concerned State Governments have already initiated/undertaken necessary relief measures. Centra] teams have visited the State of Rajasthan and West Bengal and made necessary recommendations which have been accepted and are being implemented. A Central team has also visited Orissa. Pending the receipt of the report of the team, Orissa has been sanctioned ad-hoc loan assistance of Rs. 3 crores. A short-term loan of Rs. 3 crores for agricultural inputs has been sanctioned for Orissa. A Central team is visiting Tripura currently. Pending the receipt of the report, an ad-hoc loan assistance of Rs. 25 lakhs has been sanctioned for Tripura. The situation is under close watch and all necessary steps to relieve the distress are being undertaken by the State Governments and all possible assistance is being and will be rendered by the Government of India. A detailed statement regarding the prevailing drought situation in the country and measures taken to deal with it has already been made on 1.8.1972.

MR. CHAIRMAN: Yesterday we had taken two hours over this.

SHRI KRISHAN KANT: Yesterday my name was there and 1 purposly did not put question because my question was coming today.

MR. CHAIRMAN: Be brief.

<sup>\*</sup>The question was actually asked on the floor of the House by Shri Krishan Kant.